

Form 'AGN' No. _____

THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA

APPLICATION FOR APPROVAL OF NAME FOR GLOBAL NETWORK

[See the relevant rule of ICAI (Global Networking) Guidelines, 2025 between
Domestic Entities registered with the ICAI and Overseas entities]

1. Proposed name of Global Network:

i) (in order of preference)	
ii)	
iii)	
iv)	

2A. Details of Domestic entity(ies) in India taking affiliation of the Global Network/Overseas Entity (if applicable).

S. No	Name and Addresses	Firm Registration No./Unique Network Registration No./Registration No.
i)		
ii)		
iii)		
iv)		

2B. Details of ICAI-registered Network granting affiliation to Overseas Entity(ies) (if applicable)

S. No	Name of the ICAI- registered Network	Constituent Domestic Entities (Name & Address)	Unique Network Registration No./Registration No.
i)		i) ii) iii) iv)	

3. Details of the Global Network/Overseas Entity granting/seeking affiliation to/from the Domestic Entity(ies) (If applicable)

S.No.	Name(s) of the entity	Jurisdiction under which the Overseas entity is registered	Relevant Law under which Overseas entity is registered	TRC/ TIN/ LEI No. of Global Network (Attach Copy)
i				
ii				
iii				
iv				

4. Address of Principal place of business of Overseas Entity.

	Zip/Pin	
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Email:

Mobile No:

5. Address of Principal place of business of Domestic Entity/ies)

Zip/Pin

Email:

Mobile No:

6. Address of the Nodal officer on behalf of Proposed Network.

Name:

Email:

Mobile No:

Address

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Zip Code:

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ICAI Membership
No.:

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Date of issue of Good Standing
Certificate

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Please attach separate sheet/ insert additional rows to table hereto wherever required

Validity of Good
Standing Certificate up

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till (state date/period)

(Attach the Certificate)

7. Details of Scrutiny fees of INR 10,000/- plus applicable taxes submitted along with the application.
(attach proof)

8. Declaration:

I/We hereby affirm and declare that the information furnished in this application is true, complete and accurate to the best of my knowledge and belief. I/We further affirm that no material information has been omitted, misrepresented, or concealed in any manner.

I/We undertake to inform ICAI promptly of any changes, modifications or updates to the details submitted herein, within the stipulated timeframe, as mandated under the applicable guidelines.

I/ We further declare that the proposed name of the Global Network is distinct and is in compliance with the applicable provisions of the Chartered Accountants Act 1949, Chartered Accountants Regulations, 1988, The Emblems and Names (Prevention of Improper Use) Act, 1950, Companies Act, 2013, Trademarks Act, 1999 or any other law for the time being in force. I/ We acknowledge that the name is subject to ICAI's approval as per the guidelines and ICAI reserves the right to reject any which it considers undesirable, or if any breach, conflict, or violation of the aforesaid provisions is identified or brought to its notice, including by way of a complaint.

I/We further acknowledge that ICAI shall ensure that the proposed name is not identical or so nearly resembling to any existing Domestic Entity or Domestic Network registered with ICAI. In case the proposed name is found to be the same as an existing registered name, ICAI may advise submission of alternate name options, and the applicant may re-apply within 30 days with such alternate options, which may be considered by ICAI. I/We also understand and agree that ICAI may, at any point of time, withdraw the approval of the name after it has been granted. The decision of ICAI on the application shall be final and binding.

This undertaking is executed with full authority, responsibility and in good faith.

Place: _____

Date: _____

For and on behalf of Global Network

Nodal Officer(s) cum contact person(s)

Name.....

Membership Number.....

Contact Details.....

Instructions: Document to be submitted: -

- a) A copy of the authorization to be filed with ICAI by the Partners signing the declaration on behalf of the Domestic Entity(ies)/ICAI-registered Networks forming constituent(s) of the Network.
- b) Copy of the Network agreement including the supplement agreement, if any, entered into with the Overseas entity (ies) with the domestic entity(ies).
- c) A Copy of the TRC/TIN/LEI proof.
- d) Proof of payment of fees.

Form 'BGN' No. _____

THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA
APPLICATION FOR REGISTRATION OF GLOBAL NETWORK

[See relevant Rule of Guidelines for Registration of Global Network between the Domestic Entities registered with ICAI and Overseas entities]

1. Name of the Global Network: As approved by ICAI

2. Address of the Principal place of business of Overseas Entity.

 Zip/Pin

Email:

Mobile No:

3. Names and addresses of Domestic Entity(ies) in India taking affiliation of the Global Network:

S. No	Name and Addresses of Domestic Entity(ies)	Firm Registration No. /Unique Network Registration No./ Registration No.
i)		
ii)		
iii)		
iv		

3A. Details of the ICAI-registered Network granting affiliation to the Overseas Entity(ies) (if applicable)

S. No	Name of the ICAI-registered Network	Constituent Domestic Entities (Name & Address)	Unique Network Registration No.
i)		i) ii) iii) iv)	

4. Details of Key Managerial personnel (KMPs)/Managing Partner of Domestic Entity (ies) in India.

S. No	MRNs	Name of KMP	PAN	Mobile No with Country Code	Address for Communication with Zip code	Email Id
i)						
ii)						

5. Address of Principal place of business of Domestic Entity.

	Zip/Pin	
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Email:	
Mobile No:	

6. Date and approval number of Global Network name given by ICAI:

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7. Date of formation of Global Network:

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8. Address of the Designated Nodal officer behalf of Proposed Network.

Name:	
Email:	
Address	
Zip Code	
Mobile No.	
ICAI Membership No.:	

8 A. Provide the total numbers of Chartered Accountants (Partners and Employee) in the Domestic Entity) as on the last day of immediately preceding financial year.

No. of Partners:	
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No. of Employee :	
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8B I. Total number of criminal or disciplinary cases or proceedings against any partner or of the Domestic Entity(ies)/ICAI-registered Networks in the as on the last day of immediately preceding financial year.

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II. Details of cases e.g.-, criminal or disciplinary pending as per point I.

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Provide the following details:

- a) Nature o Criminal o Disciplinary
- b) Person against whom proceedings have taken place:

i. Name of the Partner

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ii. Name of the regulator/agency that has initiated the disciplinary action.

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iii. The date of initiation of the proceedings

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iv. Status of the matter on the date of making this application.

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9. Details of the Network agreement (s) along with supplement agreements (attach the support documents) entered into between the domestic entity/ICAI- registered Network and Global Network/ entity(ies). All the Documents being submitted must be attested as per applicable authority.

S.no	Date of Agreement	Duration of Agreement	Name of the Parties	Country/ies	Attach the Supporting Documents
i)					
ii)					

10. Select the clauses being agreed upon between the Domestic Entity(ies) and the Overseas entity/Global Network to form a Network (Multiple Options can be selected. Attach proof)

- a) It is aimed at cost sharing among the constituents within the structure.
- b) The constituents within the structure share common quality control policies and procedures, which are designed, implemented, and monitored across the Network.
- c) The constituents within the Network share a common operational strategy.
- d) The constituents within the Network share a common brand name, common initials, or a common name, logo, or insignia.
- e) The constituents within the Network share the use of a common website or common domain name, common email or any form of common communication (other than name available to the public at large either free or on a subscription basis)
- f) The constituents within the Network share any part of professional resources, including but not limited to common systems, partners and staff, common technical resources, audit methodology or audit manuals, training courses, facilities or any resources.
- g) Any other circumstances wherein the conduct or actions of the constituents convey that they are associated in such a way that constitutes a network.
- h) For the purpose of these Guidelines, sharing or usage of coworking space which are available on fees are on sharing basis for public at large will not be covered in above.

i) All of the above

11. We undertake to comply with the guidelines/ directions laid down by the Council regarding the Global Networking from time to time.

12. Declaration

- i. I/We hereby confirm that all the details submitted by us earlier in “Form AGN” may be treated as part and parcel of this form and there is no change from the details furnished in Form AGN.
- ii. I/We hereby confirm that all the Network firms/ entities have entered into an understanding to work as a network in accordance with the ICAI (Global Networking) Guidelines, 2025 between the Domestic Entity(ies) registered with the ICAI and Overseas Entities and further affirm and confirm that the partner/Nodal Officer (s) signing the application has been duly authorized by the other partners of the respective Constituent(s).
- iii. I/We hereby affirm and declare that the information furnished in this application is true, complete and accurate to the best of my knowledge and belief. I/We further affirm that no material information has been omitted, misrepresented, or concealed in any manner.
- iv. I/We undertake to inform the Institute of Chartered Accountants of India (ICAI) promptly of any changes or updates to the details submitted herein, within the stipulated timeframe, as mandated under the applicable guidelines.
- v. This undertaking is executed with full authority, responsibility and in good faith.

Place:

Date:

For and on behalf of Global Network

Nodal Officer(s) cum contact person(s)

Name.....

Membership Number.....

Contact Details.....

Instructions: Document to be submitted: -

- a) A copy of the authorization to be filed with ICAI by the partners, signing the declaration on behalf of the Domestic entity(ies) forming constituent of the Network.
- b) Certified or Apostille Copy of the Network agreement entered into with the Overseas entity.
- c) Confirmation of KMPs at S.no 3 in respect of aforesaid authorization
- d) Fee Payment proof.

Form 'CGN' No. _____

THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA

DECLARATION FOR CHANGE IN CONSTITUTION OF REGISTERED GLOBAL NETWORK

[See relevant Rule of ICAI (Global Networking) Guidelines, 2025 between the Domestic entities/ firms registered with ICAI and Overseas entities]

1. Name of the Global Network: As approved by ICAI

2. Global Network Registration Number:

3. Address of the Principal place of business of Overseas Entity (in case of any change, provide the updated address)

 Zip/Pin

Email:

Mobile No:

4. Address of the Principal place of business of Domestic Entity (in case of any change, provide the updated address).

Zip/Pin

Email:

Mobile No:

Please attach separate sheet/ insert additional rows to table hereto wherever required

5. Name and address of the Domestic Entity (ies) in India willing to enter/ exit into/ from the Global Network:

S. No.	Name and Addresses of Domestic Entity(ies)	Firm Registration No./Unique Network Registration No./ Registration No.
i)		
ii)		
iii)		
iv)		

6. Details of Key Managerial personnel (KMPs)/Managing Partner of Domestic Entity (ies) in India.

S. No	MRNs	Name of KMP	Permanent Account Number (PAN)	Mobile No. with Country Code	Address for Communication with Zip code	Email Id
i)						
ii)						

7. Address of the Previous Designated Nodal officer on behalf of Global Network:

Name:	<input type="text"/>
Email:	<input type="text"/>
Address	<input type="text"/>
Zip Code	<input type="text"/>
Mobile No.	<input type="text"/>
ICAI Membership No.:	<input type="text"/>

8. Address of the New Designated Nodal officer on behalf of Global Network, if any:

Name:	<input type="text"/>
Email:	<input type="text"/>
Mobile No.	<input type="text"/>
Address	<input type="text"/>
Zip Code	<input type="text"/>
ICAI Membership No.:	<input type="text"/>

Date of issue of Good Standing Certificate

Validity of Good Standing Certificate up till
(state date/period)

(Attach the Certificate)

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9. Changes in Network Agreement(s)/Supplement Agreement(s)

In case of any change in the Network Agreement(s)/supplement agreements, provide details of such changes, including the nature of amendment, date of effect, parties involved, and attach the relevant supporting documents.

S. No	Date of Change	Nature of Amendment	Name of the Parties	Country/ies	Attach the Supporting Documents
i)					
ii)					

10. We hereby confirm that except the above, no other change in any of the details submitted earlier in 'Form AGN'.

11. I/We hereby declare that the above Domestic Entity(ies) propose to enter/ exit into/ from the Global Network in accordance with the ICAI (Global Networking) Guidelines, 2025 between the Domestic Entity (ies) registered with the Institute of Chartered Accountants of India and Overseas entity and further affirm and confirm that the partner/Nodal Officer signing the application has been duly authorized by the other Domestic Entity(ies) of Global Network.

Place :

Date :

For and on behalf of Global Network Nodal Officer(s) cum contact person(s)

Name.....

Membership Number.....

Contact Details.....

Instructions: Document to be submitted: -

- a) A copy of the authorization to be filed with ICAI by the partners signing the declaration on behalf of the Domestic entity(ies) forming constituent of the Network.
- b) In case of any change in the Nodal Officer, a copy of the authorization from the previous Nodal Officer, duly signed and acknowledging the transfer of all responsibilities to the newly designated Nodal Officer, to be filed with the ICAI.
- c) Copy of the revised Network agreement and revised supplement agreements, if any, entered into with the Overseas entity.
- d) In case of Domestic Network, Copy of the revised Network agreement and revised supplement agreements, if any, entered into among the Domestic Entity (ies).
- e) A copy of the proof of the change in TRC/TIN/LEI
- f) Proof of payment of fees.

Form 'CGN' 1. _____

THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA

**APPLICATION FOR APPROVAL OF UPDATED NAME OF THE REGISTERED GLOBAL
NETWORK**

[See the relevant rule of ICAI (Global Networking) Guidelines, 2025 between Domestic Entities registered with ICAI and Overseas entities]

1. Details of Global Network.

- (i) Name of Global Network (as approved by ICAI):
- (ii) Global Network Registration Number:
- (iii) Date and approval number of Global Network
- (iv) Date of formation of Global Network

2. Updated Name of Global Network:

- (i) (in order of preference)
- (ii)
- (iii)
- (iv)

2A. Reason for Name Change:

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2B. Whether more than 50% of the original applicants still continue to be the part of the arrangement of the Global Network

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3. Details of Domestic Entity(ies) in India constituting the Global Network (if applicable)

S. No	Name and Addresses	Firm Registration No./Unique Network Registration No./ Registration No.
i)		
ii)		
iii)		
iv)		

3B. Details of the ICAI-registered Network that have granted affiliation to the Overseas Entity(ies) (if applicable)

S. No	Name of the ICAI- registered Network	Constituent Domestic Entities (Name & Address)	Unique Network Registration No.
i)			

ii)			
iii)			
iv)			

4. Details of the Domestic Entity(ies) in India willing to continue in the Global Network

S. No	Name and Addresses	Firm Registration No. /Unique Network Registration No./ Registration No.
i)		
ii)		
iii)		
iv		

5. Details of Key Managerial personnel (KMPs)/Managing Partner of Domestic Entity (ies) in India/ICAI-registered Networks.

S.no	MRNs	Name of KMP	PAN	Mobile No with Country Code	Address for Communication with Zip code	Email Id
i)						
ii)						

6. Details of the Overseas Entity constituting the Global Network

S. No.	Name(s) of the entity	Jurisdiction under which the Overseas entity is registered	Relevant Law under which Overseas entity is registered	TRC/ TIN/ LEINo. of Global Network (Attach Copy)
i				
ii				
iii				
iv				

7. Address of Principal place of business of Overseas Entity

Zip Code

Email:.

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Mobile No

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8. Address of Principal place of business of Domestic Entity/ICAI-registered Network.

	Zip Code
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Email:.

Mobile No

9. Address of the Designated Nodal officer on behalf of Global Network.

Name:

Zip Code:

ICAI Membership No.:

Date of issue of Good Standing

Certificate:

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Validity of Good
Standing Certificate up
till
(state date/period)
(Attach the Certificate)

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10. Details of the revised Network agreement (s) along with supplement agreements (attach the support documents) entered into between the domestic entity/ ICAI-registered Networks and Global Network/ entity(ies). All the Documents being submitted must be attested as per applicable authority

S.no	Date of Agreement	Name of the Parties	Country/ies	Attach the Supporting Documents
i)				
ii)				

11. Details of Scrutiny fees of INR 10,000/- plus applicable taxes submitted along with the application.
(attach proof).

12. Declaration:

I/ We hereby confirm that all the Network firms / entities have entered into an understanding to work as a network in accordance with the ICAI (Global Networking) Guidelines, 2025 between Domestic Entities / Firms registered with ICAI and Overseas Entities, and I/We hereby affirm that the partner / Nodal Officer signing this application has been duly authorized by the other partners of the respective constituent entities.

I/We hereby confirm that the Global Network is duly registered with ICAI under registration number _____ dated _____, and this application is being submitted for approval of an updated / new name pursuant to the provisions of the ICAI (Global Networking) Guidelines, 2025 between Domestic Entities / Firms registered with ICAI and Overseas Entities.

I/ We hereby confirm and affirm that out of the ___ original Domestic Entities forming part of the Global Network at the time of initial registration, ___ entities (i.e., ___%) continue to remain affiliated and have expressly provided their consent for the proposed updated / new name of the Global Network, thereby fulfilling the more than 50% requirement under the Guidelines.

I/ We hereby affirm and declare that the information furnished in this application is true, complete and accurate to the best of my knowledge and belief. I/We further affirm that no material information has been omitted, misrepresented, or concealed in any manner.

I/ We undertake to inform the ICAI promptly of any changes or updates to the details submitted herein, within the stipulated timeframe, as mandated under the applicable guidelines.

I/ We further declare that the proposed name of the Global Network is distinct and is in compliance with the applicable provisions of the Companies Act, 2013, the Trademarks Act, 1999, the Copyright Act, 1957 and any other governing laws relating to Intellectual Property Rights in India. I/We acknowledge that the name is subject to ICAI's approval as per the guidelines, and ICAI reserves the right to reject any undesirable name.

I/We hereby undertake that this Declaration / Undertaking is executed voluntarily, in good faith and with full responsibility, acknowledging that ICAI reserves the right to accept or reject this application at its discretion.

Place: _____

Date: _____

For and on behalf of Global Network

Nodal Officer(s) cum contact person(s)

Name.....

Membership Number.....

Contact Details.....

Instructions: Document to be submitted: -

- a) A copy of the authorization to be filed with ICAI by the partners, signing the declaration on behalf of the Domestic entity(ies) forming constituent of the Network.
- b) A copy of the proof of the change in TRC/TIN/LEI
- c) Confirmation of KMPs at S.no 5 in respect of aforesaid authorization.
- d) Duly signed consent from the Domestic Entities continuing in the Global Network, confirming their agreement to the proposed updated / new name of the Global Network.
- e) Certified or Apostille Copy of the revised Network agreement entered into with the Overseas entity, including any Supplementary Agreement(s), if applicable.
- f) Proof of payment of fees.

Form 'DGN' No. _____

THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA

ANNUAL RETURN TO BE FILED FOR GLOBAL NETWORK

[See relevant rule of ICAI (Global Networking) Guidelines, 2025 between the Domestic entities/ firms registered with ICAI and Overseas entities]

1. Name of the Global Network: As approved by ICAI.

2. Global Network Registration Number:

3. Address of the Principal place of business of Overseas Entity.

Zip/Pin

Email:

Mobile No:

4. Date of formation and Network Registration no. of the Global Network:

5. Address of the Principal place of business of Domestic Entity/ICAI-registered Networks.

Zip/Pin

Email:

Mobile No:

6. Provide the total numbers of Chartered Accountants (Partners and Employee) in the Domestic Entity) as on the last day of immediately preceding financial year.

No. of Partners:

No. of Employee:

7.I. Total number of criminal or disciplinary cases or proceedings against any partner of the Domestic Entity(ies)/ ICAI-registered Networks as on the last day of immediately preceding financial year.

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II. Details of cases e.g. -criminal or disciplinary pending as per point I.

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Provide the following details:-

a) Nature o Criminal o Disciplinary

b) Person against whom proceedings have taken place:

i. Name of the Partner

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ii. Name of the regulator/agency that has initiated the disciplinary action.

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iii. The date of initiation of the proceedings

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iv. Status of the matter on the date of making this application.

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8. Total revenue of Domestic Entity(Entity-wise) for immediately preceding financial year:

S. No	Name of the Entity(ies)	Firm Registration No.	Total Revenue (INR)
i)			
ii)			

9. Total fees/revenue and expenses paid/shared or received by the Domestic entity from/to Overseas Entity/Global Network granting or seeking affiliation for last 3 years in INR.

	Paid	Received
i) Statutory Audit Services		
ii) Tax Audit and other taxation services		
iii) Attestation and certification services		
iv) Non-audit services		
v) Out-of-pocket expenses		
vi) Technology		
vii) Manpower Outsourcing		
viii) Training & Development		
ix) License Fee		
x) Others (Please Specify)		

The above table to be filled up in respect of each constituent of the Global Network.

Declaration

I/We hereby declare that:

1. In the event any new entity is inducted into the Global Network in contravention of the requirements of these Guidelines, and such induction results in non-compliance, the Domestic Entity shall forthwith withdraw itself from being a Constituent of the said Global Network and intimate ICAI by filing Form “EGN”.
2. I/We further undertake that if the Domestic Entity continues to remain a Constituent of such Global Network beyond 30 days from the date on which such contravention is known or ought reasonably to have been known having regard to the prevailing circumstances, such continuance shall be considered as “professional misconduct” under Item (1) of Part II of the Second Schedule to the Chartered Accountants Act, 1949.
3. I/We understand that appropriate disciplinary action may be initiated by ICAI against such Domestic Entity and the Nodal Officer in the event of such misconduct.

I/We solemnly declare and affirm that the information provided is true and correct to my/our knowledge and belief.

Place :

Date :

For and on behalf of Global Network Nodal
Officer(s) cum contact person(s)

Name.....

Membership Number.....

Contact Details.....

Form 'EGN' No. _____

THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA

APPLICATION FOR DE-REGISTRATION OF GLOBAL NETWORK

[See relevant Rule of ICAI (Global Networking) Guidelines, 2025 between the Domestic entities/ firms registered with ICAI and Overseas entities]

1. Name of the Global Network: As approved by ICAI

2. Global Network Registration Number:

3. Reason for De-registration:

4. Address of the Principal place of business of Overseas Entity.

Zip/Pin

Email:

Mobile No:

5. Address of the Principal place of business of Domestic Entity.

Zip/Pin

Email:

Mobile No:

6. Names and addresses of Domestic Entity(ies) in India constituting the Global Network:

S. No.	Name and Addresses of Domestic Entity (ies)	Firm Registration No. /Unique Network Registration No./ Registration No.
i)		

ii)		
iii)		

7. Name and address of the Domestic Entity(ies) willing to deregister from the Global Network:

S. No.	Name and Addresses of Domestic Entity(ies)	Firm Registration No. /Unique Network Registration No./ Registration No.
i)		
ii)		
iii)		
iv)		

8. Address of the Designated Nodal officer on behalf of Global Network:

Name:	
Email:	
Mobile No.:	
Address:	
Zip Code:	
ICAI Membership No.:	
Date of issue of Good Standing Certificate	

Validity of Good Standing Certificate up till (state date/period) (Attach the Certificate)	
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9. I/We hereby declare that all the domestic entities or firm(s) propose to de-register from the Global Network, Overseas firms/ entities in accordance with the ICAI (Global Networking) Guidelines, 2025 between the firms registered with the Institute of Chartered Accountants of India.

I/We further affirm and confirm that the partner/Nodal Officer signing this application has been duly authorized by all the other constituents of the Global Network to submit this declaration on their behalf.

I/We acknowledge and confirm that:

There are no ongoing proceedings, disputes, or regulatory actions pending against the Global Network or its Domestic entities that may impede or affect the de-registration process.

The de-registration process will not absolve any constituent Domestic Entity or the Nodal Officer from liability for any acts, omissions, or misconduct committed during the period of registration, and ICAI retains full jurisdiction in respect thereof.

Upon de-registration, all constituent Domestic Entities shall cease to use the name of the Global Network in any form of professional communication, stationery, or marketing material from the effective date of de-registration.

Accordingly, we request that the Global Network Registration No. be struck off from the records of the Institute.

Place :

Date :

For and on behalf of Global Network
Nodal Officer(s) cum contact person(s)

Name.....

Membership Number.....

Contact Details.....

*Disclaimer: The Institute of Chartered Accountants of India (ICAI) reserves the right to accept or reject any application for de-registration of a Global Network, on the grounds specified under the Guidelines, or if the registration was obtained by misrepresentation, contravention of applicable provisions, or if continuance is prejudicial to the interests of the profession or public. **However, no such action shall be taken without providing the Nodal Officer and concerned constituent entities a reasonable opportunity of being heard.*

Instructions: Document to be submitted: -

- a) A copy of the authorization to be filed with ICAI by the partners signing the declaration on behalf of the Domestic Entity(ies) forming constituent of the Network.

Form 'FGN' No. _____

THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA

APPLICATION FOR WITHDRAWAL OF APPROVAL OF NAME FOR GLOBAL NETWORK

[See the relevant rule of ICAI (Global Networking) Guidelines, 2025 between Domestic Entities registered with ICAI and Overseas entities]

1. Form 'AGN' Application No. _____

2. Details of Proposed Global Network. _____

(iii) Proposed Name of Global Network: _____

(iv) Date and approval number of Global Network
(if approved) _____

3. Reason for Withdrawal: _____

Place: _____

Date: _____

For and on behalf of Global Network

Nodal Officer(s) cum contact person(s)

Name.....

Membership Number.....

Contact Details.....

CA. (Dr.) JAI KUMAR BATRA, Secy.

[ADVT.-III/4/Exty./676/2025-26]